

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:4721
ANSWERED ON:12.08.2014
IRREGULARITIES IN PHARMA COMPANIES
Kushwaha Shri Ram Kumar Sharma

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether fine to the tune of 11 million dollar has been imposed on the various major drug manufacturing companies at international level due to gross irregularities committed by them;
- (b) if so, the details thereof, company-wise;
- (c) whether the drugs manufactured by these companies are being sold in the country;
- (d) if so, the details thereof, company-wise; and
- (e) the existing mechanism to monitor these companies?

Answer

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI NIHAL CHAND)

(a) to (e) : To the extent information available with Pharmaceuticals Export Promotion Council (Pharmexcil), in the past, Indian pharma company namely M/s.Ranbaxy Laboratories has been handed over a penalty of Euro 10.32 million by the EU Commission. This issue pertains to "pay to delay" agreement. M/s. Ranbaxy Labs has entered into such agreement with M/s.Lundbeck, a Danish pharmaceutical company (innovator of citalopram) for delaying the launch of its generic citalopram in EU, by accepting financial gratification. This act of Ranbaxy denied EU people's access to economic version of generic citalopram. This penalty does not pertain to any quality issues of the medicines/products produced by M/s. Ranbaxy Labs.